

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Petition(s) for Special Leave to Appeal (C) No(s). 19945-19946/2021

THE STATE OF GUJARAT

Petitioner(s)

VERSUS

JAMIA ULAMA-E-HIND GUJARAT & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 09-11-2022 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Deepanwita Priyanka, AOR
Ms. Devyani Bhatt, Adv.
Ms. Swati Ghildiyal, AOR
Ms. Shravya Pathak, Adv.

For Respondent(s)

Mr. M. R. Shamshad, AOR
Mr. Arijit Sarkar, Adv.
Ms. Nabeela Jamil, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Despite due service, none appears on behalf of respondent no. 2. However, learned counsel for respondent nos. 1, 3 and 4 submits that he will also be filing vakalatnama on behalf of respondent no. 2. Two weeks time, is granted to learned counsel to file the same.

Two weeks time, is granted to respondent nos. 1 to 4 to file counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

S.P.S. LALER
Registrar